

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5519  
ANSWERED ON:30.04.2002  
LAW TO CHECK PRACTICE OF SATI  
RAMDAS ATHAWALE

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government propose to enact any stringent law to check the practice of 'Sati' firmly;
- (b) if so, the details thereof ; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN)

(a)&(b) The Government has already enacted the Commission of Sati (Prevention) Act, 1987 for effective prevention of the commission of sati and its glorification.

As per provisions of this Act, whoever abets the commission of sati, either directly or indirectly, is punishable with death or imprisonment for life and also liable to pay fine. Further, whoever does any act for the glorification of Sati shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to seven years and with fine which shall not be less than five thousand rupees but which may extend to thirty thousand rupees.

The direct responsibility for implementing the laws is that of State Governments and the police machinery under their control.

(c) Does not arise.